

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

NOTIFICATION

No: 807 of 2021/RG Dated: 26-08-2021

In exercise of the powers conferred by Article 229 of the Constitution of India, the Chief Justice of the High Court of Jammu and Kashmir and Ladakh is pleased to make the following amendments to the Scheme/Guidelines for the appointment of Research Assistant to the Chief Justice / Judges in the High Court of Jammu & Kashmir and Ladakh notified vide Notification No. 578 dated 30.08.2016:

Sub Clause (i) of Clause 6 of the Scheme/Guidelines shall be substituted as under:

"6. Period of Assignment and De-assignment of Research Assistant.-

(i) Research Assistant will be a contractual appointee and his/her engagement shall be initially for a period of one year from the date of taking up his/her assignment, which can be extended for a further period of not exceeding one year, subject to the approval of the Chief Justice or the Committee nominated by the Chief Justice."

It is, however, made clear that the Research Assistants, whose term has already been extended beyond two years, shall be allowed to complete their present terms.

By Order.


(Jawad Ahmed)
Registrar General

No: 38311-18/RG/GS

Dated: 26-08-2021

Copy of the above forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of Their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
..... for information.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar,
..... for information and necessary action.
5. CPC, eCourts, High Court of J&K and Ladakh, Jammu with the request to upload the same on the official website of the High Court.
6. The Manager, Government Press, J&K, Srinagar/Jammu with the request to get the same published in the next issue of the Government Gazette and furnish 20 copies of the Notification so published to this Registry.
7. Incharge Library, High Court of J&K and Ladakh, Jammu & Srinagar for information and to keep the record of the same.


Registrar General